

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3997 of 2020

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Srinivas Yadav @ Sri Niwas Yadav Petitioner
Versus
The State of Jharkhand Opposite Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : M/s P. K. Mukhopadhyay, Adv.
For the Opposite Party : Mr. Sanjay Kr. Srivastava, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

03/11.09.2020 The petitioner is accused in connection with Bankmore (Bhuli) P. S. Case No. 47 of 2009 corresponding to S. T. No. 164 of 2019 pending in the Court of learned Additional Sessions Judge-III, Dhanbad.

It has been submitted by the learned counsel for the petitioner that earlier the bail application of the petitioner has been rejected on 25.11.2019 passed in B. A. No. 6523 of 2019 by giving liberty to the petitioner to move the prayer for bail, if the trial is not concluded within six months. On the basis of the aforesaid liberty, the present application has been filed.

A report has been called for on 03.07. 2020 by this Court. As per the report of the Trial Court dated 09.07.2020, it has been informed that in spite of issuance ofailable warrant against the informant, she has not appeared. If further appears that she is evading her presence as witness.

Learned A. P. P. has opposed the prayer for bail.

In the facts and circumstances of the case and considering the period of custody and nature of allegation, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-III, Dhanbad, in connection with Bankmore (Bhuli) P. S. Case No. 47 of 2009 corresponding to S. T. No. 164 of 2019.

(Rajesh Kumar, J.)

Kamlesh/